## GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:3388 ANSWERED ON:30.11.2010 SIX LANING OF NH Dharmshi Shri Babar Gajanan

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Union Government has awarded the six laning development work of National Highway No.4 from 725.00 to 865.35 km. (Pune-Satara Section) to PS Toll Road Private Ltd.;
- (b) if so, whether the development work on the said section has been completed;
- (c) if so, the details thereof;
- (d) if not, whether the Union Government has granted permission to the said developer to charge toll fee from the user vehicles without completing the development work;
- (e) if so, the reasons therefor;
- (f) if not, whether the Government is aware of the fact that the developer of the said work has started charging toll fee from the user vehicles without completing the development work;
- (g) if so, the response of the Union Government thereto; and
- (h) the action taken against the developer?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

- (a) to (c) Yes, Sir. The work was awarded in January, 2010 and the appointed date has been declared as 1st October, 2010. The target of completing 6 laning of this section is 2013.
- (d) to (h) In terms of the conditions of the Concession Agreement, determined on the basis of competitive bidding, the developer/concessionaire is entitled to levy user fee on the vehicles using the existing road w.e.f. the appointed date notified by National Highways Authority of India (NHAI). Notification has accordingly been issued by the Government in the Gazette of India vide No. S.O. No. 2090 (E) dated 26.08.2010.